

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:169

ANSWERED ON:22.11.2010

FDI IN RETAIL

Joshi Dr. Murli Manohar,Lal Shri Kirodi

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether any decision has been taken in the light of the Discussion Paper for increasing the Foreign Direct Investment (FDI) in Multi-Brand Retail;
- (b) if so, the details thereof;
- (c) the views expressed by the various stakeholders/Ministries concerned thereon;
- (d) the time-frame worked out for its implementation; and
- (e) the percentage of FDI allowed in the sectors of wholesale/cash and carry trading presently?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI ANAND SHARMA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.169 FOR ANSWER ON MONDAY, THE 22ND NOVEMBER,2010 REGARDING FDI IN RETAIL.

(a): No, Madam.

(b): Does not arise.

(c): The views received from stakeholders in response to the Discussion Paper on the subject of 'Foreign Direct Investment in Multi-Brand Retail Trading' are available in the public domain and can be accessed at the website of the Department of Industrial Policy & Promotion (<http://dipp.nic.in>). These views are presently being examined by an Inter-Ministerial Committee in the Department of Consumer Affairs.

(d): No time frame has been fixed.

(e): As per extant FDI policy, 100% FDI is allowed in wholesale/cash & carry trading.